

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**IA- 181 of 2011 in**  
**DFR No. 730 of 2011**

**Dated : 14<sup>th</sup> September, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

M/s East Cost Railways ... Appellant(s)

Versus

Orissa Electricity Regulatory Comm. & Ors. ....Respondent(s)

Counsel for the Appellant(s): Mrs. Geetanjali Mohan  
Counsel for the Respondent(s): Mr. R.K. Mehta, Mr. Antaryami Upadhyay &  
Mr. David A for R.2  
Mr. Hasan Murtaza for Discoms

**ORDER**

**IA- 181 of 2011**  
***(Appl. for waiver of fee)***

This is an application for waiver of court fee in respect of three other sets of Appeals referred to in this Appeal.

It is pointed out that even though the impugned Order was passed by the State Commission on the basis of the four different applications by four different distribution companies, the issues which have been dealt with in the impugned Order are common. It is also stated by the learned counsel for the Appellant that already Rs.1,12,000/- has been paid for the main Appeal as well as for adding one more Respondent and for one interim Application.

Under these circumstances, the fee in respect of three other set of Appeals, which are referred to in this Appeal, is waived.

The Registry is directed to number this appeal and post the matter for Admission on **30.09.2011**.

**( V.J. Talwar )**  
**Technical Member**

**(Justice M. KarpagaVinayagam )**  
**Chairperson**

**Ts/ks**